



## **The Sikkim Court Fees and Stamps on Document (Amendment) Act, 2002**

Act 7 of 2002

### **Keyword(s):**

Civil Suit, Court Fees, Treasury

Amendment appended: 5 of 2019

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

# SIKKIM

## GOVERNMENT



## GAZETTE

EXTRA ORDINARY  
PUBLISHED BY AUTHORITY

Gangtok,	Tuesday,	23 <sup>rd</sup>	April,	2002	No. 117
----------	----------	------------------	--------	------	---------

GOVERNMENT OF SIKKIM  
LAW DEPARTMENT  
GANGTOK

No. 7/LD/2002

Dated the 10<sup>th</sup> April, 2002.

### NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 30<sup>th</sup> day of March, 2002 is hereby published for general information :-

**THE SIKKIM COURT FEES AND STAMPS ON DOCUMENTS  
(AMENDMENT) ACT, 2002  
(ACT NO. 7 OF 2002)  
AN  
ACT**

To amend the Sikkim Court Fees and Stamps on Documents Rules, 1928.

BE it enacted by the Legislature of Sikkim in the Fifty – third Year of the Republic of India as follows :-

***Short title and  
commencement.***

1. (1) this Act may be called the Sikkim Court Fees and Stamps on Document (Amendment) Act, 2002.  
(2) It shall come into force on the date of its publication in the Official Gazette.
2. In the Sikkim Court Fees and Stamps on Documents Rules, 1928, in Schedule (A), in serial number (1), against the “plaints in Civil Suits or Civil Appeals”, under the column “ Value of Stamp chargeable”, for the words ‘annas two in a rupee’, the words and figure “6(six) percentum”, shall be substituted.

By order of the Governor.

**T. D. Rinzing,**  
Secretary to the Govt. of Sikkim,  
Law Department.

File No. 16(82)LD/77-2002.

# SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Gangtok

Wednesday 14<sup>th</sup> August, 2019

No. 360

GOVERNMENT OF SIKKIM  
LAW DEPARTMENT  
GANGTOK

No.: 5/LD/19

Date: 14.08.2019

## NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 9<sup>th</sup> day of August, 2019 is hereby published for general information:-

THE SIKKIM COURT FEES AND STAMPS ON DOCUMENTS (AMENDMENT) ACT, 2019  
(ACT NO. 5 OF 2019)  
AN  
ACT

further to amend the Sikkim Court Fees and Stamps on Document Rules, 1928.

*BE* it enacted by the Legislature of Sikkim in the Seventieth Year of Republic of India as follows:-

**Short title and commencement**

- (1). This Act may be called the Sikkim Court Fees and Stamps on Document (Amendment) Act, 2019.
- (2). It shall come into force on the date of its publication in the Official Gazettee.

**Amendment of Rule (7)**

- In the Sikkim Court Fees and Stamps on Documents Rules, 1928, (hereinafter referred to as "the said rules"), for the existing rule (7) and the entries relating thereto, the following shall be substituted, namely:-

"(7) A Bank receipt of Court fees paid in cash or a proof of court fees paid by way of e-payment, shall be attached to the plaint or memorandum of appeal or its number quoted on the top in red ink:

Provided that, where court fee is paid by way of e-payment, the officer competent to cancel stamp shall verify the genuineness of

the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court fee is paid and the entry is locked.

*Explanation:-* e-payment or electronic payment is a financial transaction made between the parties for goods and services on the internet using electronic devices such as, computers, smart phones, tablets etc. e-payment can be made by various methods such as credit or debit card, etc”.

**Insertion of  
Rule (7)(a)**

3. In the said rules, after rule (7) and the entries relating thereto, the following new rule shall be inserted, namely:-

“(7) (a) Payment of requisite amount of miscellaneous costs such as for inspection of documents, obtaining certified copies of judicial records etc, shall be made by cash or by way of e-payment in any nationalized bank having e-payment facility”.

**Jagat B. Rai (SSJS),  
L.R.-cum-Secretary,  
Law Department**